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MCRC-44755-2025

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE HIMANSHU JOSHI

ON THE 1<sup>st</sup> OF OCTOBER, 2025

MISC. CRIMINAL CASE No. 44755 of 2025

*MUKESH RATHORE*

*Versus*

*THE STATE OF MADHYA PRADESH*

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Appearance:

Shri Subodh Choudhary - Advocate for the petitioner [P-1].

Shri Virendra Khadav - Govt. Advocate for the respondent /State.  
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ORDER

This first application has been filed by the applicant under Section 483 of BNSS, 2023 for grant of bail in connection with Crime No 223 of 2025 registered at Police Station - Birlagram, District - Ujjain (M.P.) for offence punishable under Sections 34(2) of the M.P. Excise Act. Applicant is in judicial custody since 08/09/2025.

2. As per prosecution case, 55.10 bulk litres of illicit liquor has been seized from his possession. Accordingly, a case has been registered against him.

3. Learned counsel for the applicant has submitted that the applicant is innocent and has been falsely implicated and there is no direct evidence against the applicant. The case is triable by Judicial Magistrate First Class, the applicant is in custody since 08.09.2025 and the trial will take long time for its conclusion, hence, the applicant be released on bail.



4. Learned counsel for State has opposed the bail application and prayed for its rejection.

5. Heard the learned counsel for both the parties and perused the case diary.

6. Looking to the factual aspect of the case coupled with the fact that trial will take time to be concluded, this Court deems it fit to enlarge the applicant on bail. Hence, without commenting anything on the merits of the case, the application is **allowed**.

7. It is directed that **applicant** shall be released on bail on his furnishing a personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand Only)** with one solvent surety of the like amount to the satisfaction of the trial Court concerned for her appearance before the said Court on all such dates as may be fixed by that Court in this regard during pendency of trial. It is further directed that the applicant shall comply with the provisions of Section 480(3) of BNSS.

8. Accordingly, Misc. Criminal Case stands disposed of.

Certified copy as per rules

(HIMANSHU JOSHI)  
JUDGE